

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**REVIEW PETITION NO. 05 OF 2018 IN**  
**APPEAL NOS. 107 & 117 OF 2015**

**Dated: 10<sup>th</sup> August, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Lanco Amarkantak Power Ltd.**

**.... Appellant(s)**

**Versus**

**Haryana Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Deepak Khurana  
Mr. Abhishek Bansal

Counsel for the Respondent(s) : Mr. M. G. Ramachandran  
Ms. Anushree Bardhan for R-2 & 3  
Mr. Janmali Manikala for R-4

**ORDER**

Learned counsel, Mr. M. G. Ramachandran accepts notice on behalf of Respondent No. 2 & 3 and Mr. Janmali Manikala accepts notice for Respondent No. 4 and they pray for four weeks' time to file their respective replies.

Learned counsel for the Respondents are permitted to file their respective replies on or before 7-9-2018 after serving copy on the other side. Thereafter, learned counsel for the Appellant may file rejoinder on or before 21-9-2018 after serving copy on the other side.

List the matter on **28-9-2018** as agreed by the learned counsel appearing for the parties.

**(S. D. Dubey)**  
**Technical Member**

*tpd/js*

**(Justice N. K. Patil)**  
**Judicial Member**